

**[TO BE PUBLISHED IN THE GAZETTE
OF INDIA,
EXTRAORDINARY PART II, SECTION 3,
SUB-SECTION (i)]**

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 19/2013 - Customs (N.T.)

New Delhi, the 6th February, 2013.

G.S.R._____(E) - In exercise of the powers conferred by sub-section (2) of section 146 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations, further to amend the Customs House Agents Licensing Regulations, 2004, namely:-

1. (1) These regulations may be called the Customs House Agents Licensing (Amendment) Regulations, 2013.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Customs House Agents Licensing Regulations, 2004, in regulation 8, sub-regulation (9) shall be omitted;

[F. No. 494/4/2012-Cus.VI]

(S.C.Ganger)

Under Secretary to the Government of India

Note: The principal Notification No.21/2004-Customs (N.T.), dated the 23rd February, 2004 was published in the Gazette of India vide G.S.R. 132 (E), dated the 23rd February, 2004 and was last amendment vide notification No. 105/2012-Customs (N.T.), dated the 16th November, 2012, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), vide number G.S.R. 829(E), dated the 16th November, 2012.